

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD**

IA 8 of 2019 in TP 33 of 2019 [CP(IB) 67 of 2018]

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE INDORE BENCH AT
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2020**

Name of the Company:

Rajesh Jhunjhunwala RP/Proposed Liquidator of
Siddharth Tubes Ltd

V/s

Nainesh sanghvi & Ors

Section:

IA For Directions

ORDER

(Through video conferencing)

Learned Counsel appears for the RP.

IA 8 of 2019 is application under Section 66 of the Insolvency and Bankruptcy Code, 2016 filed by RP.

It is submitted that the Corporate Debtor did not file affidavit in reply therein.

We direct the Corporate Debtor to file affidavit in reply within two weeks without fail by giving a copy to the RP.

So, matter stands adjourned for further consideration on 10.07.2020.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 19th day of June, 2020.